

No. K-13036/01/2020-US.I
Government of India
Ministry of Law & Justice
Department of Justice
(Appointments Division)

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 13th October, 2021.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 217 of the Constitution of India, the President is pleased to appoint 1) Smt. Perugu Sree Sudha, (2) Dr. (Smt.) Chillakur Sumalatha, (3) Dr. (Smt.) Gurijala Radha Rani, S/Shri (4) Munnuri Laxman, (5) Noonsavath Tukaramji, (6) Addula Venkateshwara Reddy, and (7) Smt. Patlolla Madhavi Devi, to be Judges of the Telangana High Court, in that order of seniority, with effect from the date they assume charge of their respective offices.

MKP
13/10/2021

(Rajinder Kashyap)
Additional Secretary to the Government of India
Tele: 2338 3037

To

The Manager,
Government of India Press,
Minto Road,
New Delhi.

Copy to:-

- 1 1) Smt. Perugu Sree Sudha, (2) Dr. (Smt.) Chillakur Sumalatha, (3) Dr. (Smt.) Gurijala Radha Rani, S/Shri (4) Munnuri Laxman, (5) Noonsavath Tukaramji, (6) Addula Venkateshwara Reddy, Judicial Officers and (7) Smt. Patlolla Madhavi Devi, Member (ITAT) C/o the Registrar General, Telangana High Court, Hyderabad.
- 2 The Secretary to Governor, Telangana, Hyderabad.
- 3 The Secretary to Chief Minister, Telangana, Hyderabad.
- 4 The Secretary to the Chief Justice, Telangana High Court, Hyderabad.
- 5 The Chief Secretary, Government of Telangana, Hyderabad.
- 6 The Registrar General, Telangana High Court, Hyderabad.
- 7 The Accountant General, Telangana, Hyderabad.
- 8 The President's Secretariat, (CA.II Section), New Delhi.
- 9 PS to Principal Secretary to the Prime Minister, New Delhi.
- 10 Registrar (Conf.), O/o Chief Justice of India, 07, Krishna Menon Marg, New Delhi.
- 11 PS to ML&J/ PPS to Secretary (Justice).
- 12 Technical Director, NIC, Department of Justice, with a request to upload on the website of the Department (www.doj.gov.in).

A.K. Aggarwal
(Arun Kumar Aggarwal) 13/X/2021
Section Officer (Appointments)
Tele: 2338 3037.

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No. K-13027/01/2021-US.II

Government of India
Ministry of Law & Justice
Department of Justice
(Appointments Division)

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 13th October, 2021.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 217 of the Constitution of India, the President is pleased to appoint S/Shri (1) Mruganka Sekhar Sahoo, (2) Radha Krishna Pattanaik and (3) Sashikanta Mishra, to be Judges of the Orissa High Court, in that order of seniority, with effect from the date they assume charge of their respective offices.

MP
13/10/2021

(Rajinder Kashyap)
Additional Secretary to the Government of India
Tele: 2338 3037

To

The Manager,
Government of India Press,
Minto Road,
New Delhi.

Copy to:-

- 1 S/Shri (1) Mruganka Sekhar Sahoo, Advocate, (2) Radha Krishna Pattanaik and (3) Sashikanta Mishra, Judicial Officers C/o the Registrar General, Orissa High Court, Cuttack.
- 2 The Secretary to Governor, Odisha, Bhubneswar.
- 3 The Secretary to Chief Minister, Odisha, Bhubneswar.
- 4 The Secretary to the Chief Justice, Orissa High Court, Cuttack.
- 5 The Chief Secretary, Government of Odisha, Bhubneswar.
- 6 The Registrar General, Orissa High Court, Cuttack.
- 7 The Accountant General, Odisha, Bhubneswar.
- 8 The President's Secretariat, (CA.II Section), New Delhi.
- 9 PS to Principal Secretary to the Prime Minister, New Delhi.
- 10 Registrar (Conf.), O/o Chief Justice of India, 07, Krishna Menon Marg, New Delhi.
- 11 PS to ML&J/ PPS to Secretary (Justice).
- 12 Technical Director, NIC, Department of Justice, with a request to upload on the website of the Department (www.doj.gov.in).

AK Aggarwal 13/10/2021
(Arun Kumar Aggarwal)
Section Officer (Appointments)
Tele: 2338 3037.

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No. K-13024/03/2021-US.I
Government of India
Ministry of Law & Justice
Department of Justice
(Appointments Division)

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 13th October, 2021.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 224 of the Constitution of India, the President is pleased to appoint S/Shri (1) Chandrasekharan Kartha Jayachandran, (2) Smt. Sophy Thomas, (3) Puthen Veedu Gopala Pillai Ajithkumar and (4) Smt. Chandrasekharan Sudha, to be Additional Judges of the Kerala High Court, for a period of two years with effect from the date they assume charge of their respective offices.

MKP
13/10/2021

(Rajinder Kashyap)
Additional Secretary to the Government of India
Tele: 2338 3037

To

The Manager,
Government of India Press,
Minto Road,
New Delhi.

- 2 -

No. No. K-13024/03/2021-US.I

Dated 13.10.2021

Copy to:-

- 1 S/Shri Chandrasekharan Kartha Jayachandran, (ii) Smt. Sophy Thomas, (iii) Shri Puthen Veedu Gopala Pillai Ajithkumar and (iv) Smt. Chandrasekharan Sudha, Judicial Officers, C/o the Registrar General, Kerala High Court, Ernakulam, Kochi.
- 2 The Secretary to Governor, Kerala, Thiruvananthapuram.
- 3 The Secretary to Chief Minister, Kerala, Thiruvananthapuram.
- 4 The Secretary to the Chief Justice, Kerala High Court, Ernakulam, Kochi.
- 5 The Chief Secretary, Kerala, Thiruvananthapuram.
- 6 The Registrar General, Kerala High Court, Ernakulam, Kochi.
- 7 The Accountant General, Kerala, Thiruvananthapuram.
- 8 The President's Secretariat, (CA.II Section), New Delhi.
- 9 PS to Principal Secretary to the Prime Minister, New Delhi.
- 10 Registrar (Conf.), O/o Chief Justice of India, 07, Krishna Menon Marg, New Delhi.
- 11 PS to ML&J/ PPS to Secretary (Justice).
- 12 Technical Director, NIC, Department of Justice, with a request to upload on the website of the Department (www.doj.gov.in).

A.K. Aggarwal *3/x/2021*
(Arun Kumar Aggarwal)
Section Officer (Appointments)
Tele: 2338 3037